[4 August, 2003]

Court of India appointed on various Commissions, Tribunals and other Bodies:

(b) the dates of their retirement; and

(c) the dates since when they are working on various bodies?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.C. THOMAS): (a) to (c) Department of Justice is concerned with the service conditions of the sitting Judges of the High Courts/Supreme Court only. As far as retired Judges are concerned, their service conditions are looked after by the Ministry of Finance, Department of Expenditure. Whenever a retired Judge of High Court/Supreme Court is considered for appointment on various Commissions, Tribunals and other Bodies by the Ministries/ Departments/State Governments, the matter is taken up directly by the administrative authority with the concerned High Court/Supreme Court, hence, no statistical data etc. is maintained.

## Pilot project for computerisation of courts

1601. SHRI RAMA MUNI REDDY SIRIGIREDDY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Government have launched a pilot project for computerisation and networking of all subordinate courts. in the four metros:

(b) whether Government are thinking of extending this pilot to the other subordinate courts situated in other major cities such as Hyderabad;

(c) whether it is also a fact that the Planning Commission has allocated Rs. 18 crores for construction of High Court buildings including development of IT in the country; and

(d) if so, the amount given to Andhra Pradesh for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.C. THOMAS): (a) Yes, Sir.

(b) No, Sir.

(c) During 2002-03, an amount of Rs. 18 crore was allocated to various States for construction of High Court buildings or extensions thereof including development of Inforamtion Technology.

(d) An amount of Rs. 0.925 crore has been released to the State of A.P. for construction of High Court building.

## Youth Parliament's in Kendriya Vidyalayas

1602. SHRI DWIJENDRA NATH SHARMAH: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) the amount spent on conducting Youth Parliaments in the Kendriya Vidyalayas during the last five years year-wise on the prizes distributed to the students;

(b) the details of the amount spent on TA/DA of the officers of his Ministry and the Kendriya Vidyalayas Sangathans including teachers for the same period;

(c) whether the students should get more encouragement instead of the officers just utilizing these competitions for travelling across the country?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRIMATI SUSHMA SWARAJ): (a) The amount spent by Ministry of Parliamentary Affairs on prizes distributed to the prize winning students on conducting Youth Parliament in Kendriya Vidyalayas in the last five years, year-wise is as under:---

1998-1999	_	Rs. 87,108
1999-2000	—	Rs. 91,727
2000-2001	—	Rs. 83,571
2001-2002	—	Rs. 54,905
2002-2003		Rs. 69,337

(b) Ministry of Parliamentary Affairs spent the following amount on TA/DA of officers during the last five years:—

1998-1999	 Rs. 1,76,907
1999-2000	 Rs. 1,42,003